

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

R.O.C.NO. 34/2019-RC

DATED: 31-1-2022

NOTIFICATION

The High Court for the State of Telangana had issued Notification No. 9/2019, dated 31-7-2019 inviting applications through online for direct recruitment to the posts of Office Subordinates under the Telangana Judicial Ministerial Service, and the candidates were subjected to the computer based examination, and viva voce (oral interview).

Later, the High Court duly following the relevant rules and procedure, hereby declares the provisional selection of the candidates bearing the following hall-ticket numbers for appointment to the post of Office Subordinates District/Unit wise:

Name of the unit: Nizamabad District Judiciary

912000028	912000595	912001161	912001250	912001839
912002018	912004051	912004111	912004136	912004157
912004162	912004181	912004196	912004202	912004354
912004357	912004361	912004369	912004382	912004440
912004474	912004506	912004516	912004548	912004556
912004560	912004570	912004591	912004618	912004691
912004714	912004719	912004842	912005679	912005702
912005723	912005771	912005775	912005822	912005933
912006961	912007206	912007210	912007211	912007263
912007271	912007276	912007305	912007331	912007342
912007387	912007406	912007408	912007453	912007482
912007502	912007600	912007620	912007635	912007661
912007673	912009873	912009881	912009888	912009914
912009916	912009939	912009941	912009945	912009968

**SPECIAL COURT FOR TRIAL OF CASES UNDER THE ECONOMIC
OFFENCES ACT, HYDERABAD**

922100762	922102685	922107523	922109241
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**SPECIAL COURT FOR TRIAL OF CASES UNDER THE ESSENTIAL
COMMODITIES ACT, HYDERABAD**

922105509

**SPECIAL COURT UNDER THE PREVENTION OF CORRUPTION ACT,
HYDERABAD**

922107521

NOTE:

1. The candidates with the aforementioned said Hall Ticket Numbers shall be eligible for appointment to the service by direct recruitment unless he/she satisfies the following conditions, viz.,
 - a) that he/she is of sound health, active habits, and free from any bodily defects or infirmities rendering him/her unfit for the service.
 - b) That his/her character and antecedents are such as to qualify him/her to such service.
2. All rights are reserved with the appointing authority to cancel the selection for appointment to the post at any stage, if any information furnished by the candidates found to be false at any later stage, and the candidates are liable for prosecution for furnishing such false information.
3. If the candidate furnishes wrong information with regard to category and caste, they shall not have any right subsequently for selection in that particular category, caste, etc., and in that aspect the appointing authority is not responsible for the lapse on the part of the candidate.


REGISTRAR (ADMINISTRATION),
F.A.C. REGISTRAR (RECRUITMENT)